

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1567
TO BE ANSWERED ON THE 3RD MAY, 2016/VAISAKHA 13, 1938 (SAKA)**

VACANT POSTS IN POLICE FORCE

1567. SHRI DEVJI M. PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the sanctioned and vacant posts in police forces in the country as on date, State-wise;

(b) whether there is shortage of police force in the country and if so, the action taken by the Government in this regard;

(c) the effective steps taken by the Government to develop and improve the overall standard of police force in the country;

(d) the details of the funds allocated, disbursed and utilized for the development of police force during each of the last three years and the current year, State-wise;

(e) whether a committee constituted by the Government had recommended to explore the possibilities of special recruitment drives to address the said shortages; and

(f) if so, the details thereof and the reaction of the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a): As per data compiled by the Bureau of Police Research & Development (BPR&D), as on 1.1.2015 against total sanctioned strength of 22,63,222 Police personnel in all the States and Union Territories,

17,21,101 personnel were in position leading to a shortfall of 5,42,986 personnel. Details are at (Annexure-I).

(b) & (c): As 'Police' and 'Public Order' are State subjects, falling in List II (Entry 1 and 2) of Seventh Schedule of the Constitution of India, primarily, it is the responsibility of the State Governments to ensure adequate provision of police personnel in respective States. As per CAPF and AR are concerned, the total vacancies are 65739 against the authorized strength of 964564.

The vacancies in CAPFs & AR have arisen due to retirements, resignations, new raising etc, which is a routine ongoing administrative process. Timely action is taken to fill up the vacancies by various methods of recruitment such as direct recruitment, promotion or deputation as prescribed in the Recruitment Rules. Further, augmentation of the CAPFs is a continuous process which is done as per the administrative and operational requirement of the Forces.

(d): The details of funds released to the States under Modernization of Police Forces (MPF) Scheme are listed at Annexure-II

(e) & (f): The Committee on Home Affairs recommends measures to address recruitment & other relevant issues to improve efficiency of police forces from time to time. As 'Police' and 'Public Order' are State

subjects, falling in List II (Entry 1 and 2) of Seventh Schedule of the Constitution of India, primarily, it is the responsibility of the State Governments to ensure adequate provision of police personnel in respective States.

STATES/UTS WISE SANCTIONED, ACTUAL & VACANCY POSITION IN POLICE FORCE

(AS ON 1.1.2015)

Sl. No.	States / UTs	TOTAL		
		Sanctioned	Actual	vacancy
1.	Andhra Pradesh	69,796	56,884	12,912
2.	Arunachal Pradesh	12,764	11,305	1,459
3.	Assam	64,343	51,915	12,428
4.	Bihar	112,554	70,858	41,696
5.	Chattisgarh	68,099	55,215	12,884
6.	Goa	8,093	6,791	1,302
7.	Gujarat	99,423	73,313	26,110
8.	Haryana	61,681	41,690	19,991
9.	Himachal Pradesh	16,490	13,784	2,706
10.	Jammu & Kashmir	80,100	69,215	10,885
11.	Jharkhand	73,713	56,488	17,225
12.	Karnataka	107,053	73,746	33,307
13.	Kerala	48,795	49,437	-
14.	Madhya Pradesh	101,648	90,628	11,020
15.	Maharashtra	191,179	179,676	11,503
16.	Manipur	32,080	24,939	7,141
17.	Meghalaya	14,858	12,418	2,440
18.	Mizoram	11,264	9,515	1,749
19.	Nagaland	21,640	21,863	-
20.	Odisha	60,258	49,992	10,266
21.	Punjab	78,455	75,671	2,784
22.	Rajasthan	104,061	95,225	8,836
23.	Sikkim	6,115	4,801	1,314
24.	Tamil Nadu	35,830	112,649	23,181
25.	Telangana	60,715	48,475	12,240
26.	Tripura	27,513	23,852	3,661
27.	Uttar Pradesh	364,200	165,040	199,160
28.	Uttarakhand	20,836	18,850	1,986
29.	West Bengal	111,176	65,746	45,430
30.	A & N Islands	4,468	3,865	603
31.	Chandigarh	6,721	5,991	730
32.	D & N Haveli	330	253	77
33.	Daman & Diu	410	351	59
34.	Delhi	82,242	77,083	5,159
35.	Lakshadweep	349	305	44
36.	Puducherry	3,970	3,272	698
All India Total		22,63,222	1,721,101	5,42,986

Source: BPRD

Funds released to various State Governments and utilization thereof under MPF Scheme during 2013-14 to 2015-16 and the current year 2016-17 (as on 1.5.2016)

(Rs. in crore)

S.No	Name of States	2013-14		2014-15		2015-16		Current year 2016-17	
		Release	Utilized	Release	Utilized	Release	Utilized	allocated	
1	Andhra Pradesh	85.92	26.04	54.17		32.56		22.68	
2	Arunachal Pradesh	10.77	9.29	9.69		3.05		3.64	
3	Assam	59.93	0.00	43.29		3.29		24.48	
4	Bihar	55.99	14.35	49.08		26.57		25.62	
5	Chhattisgarh	30.88	27.87	37.36		14.24		9.01	
6	Goa	2.76	1.30	1.86		0.13		0.95	
7	Gujarat	78.43	71.17	72.65		23.75		23.72	
8	Haryana	21.61	21.61	28.25		14.74		10.64	
9	Himachal Pradesh	7.10	6.20	5.75		0.44		3.25	
10	Jammu & Kashmir	101.00	101.00	105.17		35.88		37.00	
11	Jharkhand	29.86	29.86	34.52		22.44		8.54	
12	Karnataka	77.50	77.50	103.65		39.45		35.58	
13	Kerala	48.26	37.39	42.00		2.01		14.94	
14	Madhya Pradesh	61.37	21.00	58.18		26.80		25.14	
15	Maharashtra	92.93	0.00	76.65		50.88		43.69	
16	Manipur	20.64	10.73	28.45		7.79		8.86	
17	Meghalaya	8.12	8.09	6.98		0.47		3.48	
18	Mizoram	17.92	15.89	19.03		5.41		4.43	
19	Nagaland	33.88	33.88	31.39	14.87	13.71		9.96	
20	Orissa	53.71	53.71	42.92		19.46		14.47	
21	Punjab	30.50	30.50	38.13		20.67		15.23	
22	Rajasthan	62.83	62.83	102.50		34.18		28.98	
23	Sikkim	5.09	0.00	3.57		0.22		1.64	
24	Tamil Nadu	69.95	69.95	85.74	53.09	63.90		32.31	
25	Tripura	20.19	18.67	22.69		7.00		7.27	
26	Telangana *	0.00	0.00	68.13		16.32		16.22	
27	Uttar Pradesh	176.08	176.08	169.23		69.99		58.60	
28	Uttarakhand	12.89	12.89	8.81		3.74		3.12	
29	West Bengal	62.24	2.55	47.40		35.52		26.80	
	Total	1338.35	940.35	1397.24	67.96	594.68		520.25	

Utilization Certificate due wef 01.04.2017